

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Srinagar)

Subject: Uniform Policy for allotment of official accommodation to Judicial Officers in District & Subordinate Judiciary in UTs of J&K and Ladakh.

ORDER

No: SBS-2/2021/R4

Dated: 18-09-2024

Hon'ble the Chief Justice has been pleased to formulate the following policy for allotment of official accommodation to Judicial Officers in District & Subordinate Judiciary in Union Territories of Jammu & Kashmir and Ladakh:

1. Judicial Officers are entitled to rent free official accommodation or House Rent Allowance (HRA), however they are obliged to pay charges for supply of water and electricity under rules and regulations.
2. Subject to availability of appropriate residential units, Judicial Officers shall be entitled to have a residential accommodation at their place of postings, if they do not own any residential accommodation at such place.
3. No Judicial Officer shall be allotted any residential accommodation at a place other than his/her place of posting or head quarter.
4. No application of any Judicial Officer for allotment of any residential accommodation in any other place other than place of his/her posting shall be entertained.
5. Judicial Officers shall be allotted accommodation suitable to their status i.e., accommodation meant for officers of the District Judge cadre shall not be allotted to the Civil Judge (Senior Division)/ Civil Judge (Junior Division) and vice versa, except where the administrative exigency so requires. In this regard, the available residential units shall be earmarked for being occupied by the Judicial Officers in the cadre of District & Sessions Judge and Civil Judge (Senior Division) / Civil Judge (Junior Division).
6. The allotment shall be made in the order of seniority but, if a residential accommodation is already allotted to a junior officer his/her allotment shall not be disturbed by the subsequent posting of some senior officer in the district.

7. A Judicial Officer shall be liable to vacate the official accommodation allotted to him/her within two weeks of his/her transfer outside the district, failing which penal rent as may be specified would be imposed. In no case an officer shall be permitted to remain in occupation of such accommodation beyond a period of four weeks from the date of joining at new place of posting in another district.
8. Subject to availability of a residential unit, a Judicial Officer in need of the residential accommodation at any district headquarter other than his/her place of posting owing to some urgent medical emergency may be permitted to occupy such residential accommodation for a period upto maximum of six months.
9. A Judicial Officer may be permitted to stay in the official accommodation for a maximum period of four weeks after his/her superannuation from the Judicial Service.
10. A Judicial Officer occupying any official accommodation at any place shall not be permitted to make or direct making of any structural change in such accommodation unless permitted by the High Court.
11. A Judicial Officer on deputation to any post in the service of the government shall be allowed to occupy official accommodation at his/her deputation place of posting if there is no arrangement made by the government in this behalf.
12. These provisions shall be in addition to the rules and regulation of the Government for the time being in place governing occupation of the official accommodation by the government servants.

By Order.


(Jawad Ahmed)
Registrar General

No: 43016-68/R4/BS

Dated: 18-09-2021

Copy of above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar
2. Secretary to Hon'ble Mr./Mrs. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar
4. Director, J&K Judicial Academy, Srinagar
5. Member Secretary, Legal Services Authority, UTs of J&K and Ladakh,
6. Registrar Judicial, High Court Wing Jammu/Srinagar,
..... for information.
7. All Principal District & Sessions Judges, UTs of J&K and Ladakh, for information and with the request to circulate the same among all the Judicial Officers working under their jurisdiction.
8. CPC, eCourts, High Court of J&K and Ladakh for information and with the request to get the same uploaded on the official website of the High Court.
9. Director Finance, High Court Main Wing, Srinagar for information.
10. Estate Officer, High Court Wing Jammu/Srinagar for information.
11. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.


Registrar General